

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF PUBLIC ENTERPRISES

**LOK SABHA**

**UNSTARRED QUESTION No. 879**  
TO BE ANSWERED ON 12.12.2022

**Setting of Central PSUs**

**879. SHRI VENKATESH NETHA BORLAKUNTA: DR. G. RANJITH REDDY:  
SHRIMATI KAVITHA MALOTHU:**

Will the Minister of FINANCE be pleased to state:

- (a) the details of land acquired by the Union Government in the State of Telangana to set up Central Public Sector Undertakings (PSUs);
- (b) the details of percentage of land utilized in each Central PSU so far, PSU-wise;
- (c) whether the Union Government decided to sell/privatize Central PSUs in Telangana and if so, the details thereof;
- (d) whether the Government of Telangana has asked for returning land, if the Union Government decided to privatize or sell its Central PSUs for which land was acquired in the Telangana; and
- (e) if so, the details thereof along with the steps taken by the Union Government in this regard so far?

**ANSWER**

**THE MINISTER OF STATE FOR FINANCE  
(DR. BHAGWAT KRISHANRAO KARAD)**

(a to b) Central Public Sector Enterprises (CPSEs) function under the administrative control of respective Ministries/Departments. Any decision to set up new CPSEs is taken by the sectoral line Ministries/Departments after taking into consideration the needs and commercial viability and any extant policy of the Government. As per the information available with DPE as on 31.3.2022 there are five functional CPSEs having registered office in the State of Telangana. The details of total land available with these five CPSEs are provided at **Annexure**. Enterprise specific measures including usage of land are taken by respective Boards of CPSEs and their concerned Ministries/Departments in terms of extant policies and guidelines.

(c to e) Government policy on Strategic sale /privatization involves complete or substantial sale of government shareholding in PSEs along with transfer of management control. As per the New Public Sector Enterprise ("PSE") Policy approved by Government on 27.01.2021,

PSEs have been classified as Strategic and Non-Strategic sectors. In the identified strategic sectors, bare minimum presence of existing PSEs at holding company level is to be retained under Government control. The remaining enterprises in a strategic sector would be considered for privatisation or merger/subsidiarization with other PSE or for closure. PSEs in Non-Strategic sectors shall be considered for privatisation, where feasible, other wise such enterprises shall be considered for closure. Decisions on privatization of central PSEs in various States are taken as per the extant policy of the Government..

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**Annexure referred to in part (a to b) of the Lok Sabha Unstarred Question No. 879 due for answer on 12.12.2022**

**Details of Total Land of Operating CPSEs as on 31.03.2022 having Registered Office in the State of Telengana:**

<b>SI No</b>	<b>Name of CPSE</b>	<b>Total Area (In SQM)</b>
1	BHARAT DYNAMICS LTD.	1,22,37,640
2	ELECTRONICS CORPN. OF INDIA LTD.	14,67,445
3	MISHRA DHATU NIGAM LTD.	11,47,246
4	NMDC Ltd.	2,44,05,014
5	NMDC CSR FOUNDATION	0

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